

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

(Original Jurisdiction)

TUESDAY, THE TWENTY SIXTH DAY OF MAY, TWO THOUSAND AND TWENTY

:PRESENT:

THE HONOURABLE THE CHIEF JUSTICE SRI JITENDRA KUMAR MAHESHWARI

AND

THE HONOURABLE SRI JUSTICE C. PRAVEEN KUMAR

SUO MOTU CONTEMPT CASE No. 501 OF 2020



In Re....

- 1.Mr Nandigam Suresh
- 2.Mr Amanchi Krishna Mohan
- 3.Mr. Ravichandra Reddy
- 4.Mr Metta Chandra Sekhar Rao
- 5.Mr Kalanidhi Gopala Krishna
- 6.Mr Kishore Reddy Darisa
- 7.Mr Chandu Reddy
- 8.Mr G. Sridhar Reddy
- 9.Mr Jalagam Venkata Satyanarayana
- 10.Mr Arjun Ganji
- 11.Mr Sridhar Reddy Avuthu
- 12.Mr Ramanjaneya Reddy
- 13.Mr Satish Kumar
- 14.Mrs Gowthami K
- 15.Mr Linga Reddy
- 16.Dr Ravi Kumar
- 17.Mr Samir Rathod
- 18.Mr Seenu P
- 19.Mr Ramesh Gunta
- 20.Mr Chiranjeevi
- 21.Mr Premachand Dudala
- 22.Mr. Venkat Reddy
- 23.Mr Ravi Jagan
- 24.Mr Mahesh Kathi
- 25.Mr Pradeep Kumar Reddy Chanda
- 26.Mr Anand Sonti
- 27.M. Chintada Satish
- 28.Mr Maruti Reddy
- 29.Mr Amanullah Khan
- 30.Mr Banu S
- 31.Mr Srinivasareddy Muthikepalli
- 32.Mr Venkat Reddy
- 33.Mr B. Viratvishnu
- 34.Mr M. Indrasena Reddy
- 35.Mr Ravi Kiran Inturi
- 36.Mr Lingareddy Rajasekhar Reddy
- 37.Mr. Raghurami Reddy
- 38.Mr Srinath Thupurani
- 39.Mr Racham Sreenivasa Reddy
- 40.Devil's attorney
- 41.Mr Nagender Kumar Kuram
- 42.Mr B.D. Kumar
- 43.Mr Srinadh Susvaram
- 44.Mr. Eliminate Lokesh
- 45.Mr. Lokesh Reddy
- 46.Sistla Mani Kumar
- 47.Mr Sai Kiran Reddy
- 48.Mr Venkat Reddy Palli
49. Ms Manvitha.

..Respondents/Contemnors

Contd..2...

WHEREAS, the High Court has received various e-mails in the Official email account and mobile with Videos and postings in the social networking media from between 22-5-2020 to 24-5-2020. The material reveal the names of several persons, including Mr Nandigam Suresh, Mr. Amanchi Krishna Mohan, Mr. Ravichandra Reddy, Mr Metta Chandra Sekhar Rao, Mr Kalanidhi Gopala Krishna, Mr Kishore Reddy Darisa, Mr. Chandu Reddy, Mr G. Sridhar Reddy, Mr. Jalagam Venkata Satyanarayana, Mr. Arjun Ganji, Mr. Sridhar Reddy Avuthu, Mr. Ramanjaneya Reddy, Mr Satish Kumar, Mrs Gowthami K, Mr Linga Reddy, Dr. Ravi Kumar, Mr. Samid Rathod, Mr Seenu P, Mr. Ramesh Gunta, Mr. Chiranjeevi and others. The material reveals interviews/speeches/postings, wherein the named persons and others attributed motives, caste and corrupt allegations to some of the Hon'ble Supreme Court Judges, Hon'ble High Court Judges and Hon'ble High Court for delivering orders/judgments including in Suo Motu PIL 124 of 2020, WP (PIL) 110 of 2020, WP (PIL) 101 of 2020, WP (PIL) 177 of 2019, WP (PIL) 183 of 2019 and WP.No. 8185 of 2020, the postings disclose abusive, life threatening and intimidating words against the Hon'ble Judges in Social Media as furnished in the material. There is also fabrication of material with abusive, hatred and contemptuous contents to cause incitement, disaffection and ill will against the Hon'ble High Court and Hon'ble Judges. A Video footage of Sakshi news reveal that Mr. Nandigama Suresh in his live speech from YCP Office, Tadepalli attributed motive to the Hon'ble High Court that Mr Chandrababu Naidu is managing the High Court and he also stated that how Mr Chandrababu Naidu came to know the verdict prior to half an hour or 10 minutes of its pronouncement and he shall be enquired and his call list be disclosed.

Whereas, the material reveals that Mr Chandu Reddy tweeted that "total how many judges are there in the High Court, all those will be cut into pieces" and also tweeted that "Everyone shall be cut into pieces. All the Judges shall be kept in a room and a Carona patient shall be left with them" and Mr. Kishore Reddy Darisa in a face book message commented that "All the High Court Judges are Bastards, they are good for nothing, except for sleeping with their wives. Let them arrest me and order for CBI enquiry". Further there are identical and other abusive and intimidating messages in the social media. All these appear, there is larger conspiracy against the Hon'ble Judges. The content in the Video/Clippings/Postings also amount to Contempt for trying to Scandalise and lower the image of the Hon'ble Court and Hon'ble Judges.

The Registrar General also lodged report on 24-05-2020 in this regard for posting abusive and intimidatory material.

The Registrar General also lodged reports on 06-04-2020 and 17-04-2020 for previous postings containing abusive and intimidatory material against Hon'ble Justice M. Satyanarayana Murthy.

Hence this Suo motu Contempt case."

To

- 1.Mr Nandigam Suresh
- 2.Mr Amanchi Krishna Mohan
- 3.Mr. Ravichandra Reddy
- 4.Mr Metta Chandra Sekhar Rao
- 5.Mr Kalanidhi Gopala Krishna
- 6.Mr Kishore Reddy Darisa
- 7.Mr Chandu Reddy
- 8.Mr G. Sridhar Reddy
- 9.Mr Jalagam Venkata Satyanarayana

- 10.Mr Arjun Ganji
- 11.Mr Sridhar Reddy Avuthu
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- 39.Mr Racham Sreenivasa Reddy
- 40.Devil's attorney
- 41.Mr Nagender Kumar Kuram
- 42.Mr B.D. Kumar
- 43.Mr Srinadh Susvaram
- 44.Mr. Eliminate Lokesh
- 45.Mr. Lokesh Reddy
- 46.Sistla Mani Kumar
- 47.Mr Sai Kiran Reddy
- 48.Mr Venkat Reddy Palli
49. Ms Manvitha.

The Court made the following **ORDER** :

Heard learned Advocate General. After going through the media posts and video clippings, he states that the comments made therein are wholly unwarranted and to scandalize or tend to scandalize the institution. He states that he has already conveyed his consent in writing for commencement of the proceedings proposed by this Court.

Considering the aforesaid, we issue *Rule Nisi* to the respondents/contemnors, who can be identified from the posts.

There are eight unidentified persons in respect of whom, the State Government shall take steps for their identification and apprise the Court on the next date of hearing.

Let notices be sent by e-mail, whatsapp or any other mode, so that they may be served.

List after three weeks.”

Therefore, you, viz ;

- 1.Mr Nandigam Suresh
- 2.Mr Amanchi Krishna Mohan
- 3.Mr. Ravichandra Reddy
- 4.Mr Metta Chandra Sekhar Rao
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- 6.Mr Kishore Reddy Darisa
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be and hereby are directed to show cause as to why this Contempt Case should not be admitted, either appearing in person or through Advocate duly instructed on 16-06-2020 at 10.30 A.M, to which date the case stands posted for hearing, failing which the said case will be heard and determined ex-parte.

//TRUE COPY//

Sd/- A.V.S.S.C.S.M. SARMA,
DEPUTY REGISTRAR


SECTION OFFICER
Contd...5...

To

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49. Ms Manvitha.

(Addressee Nos. 1 to 49 by E-mail, whatsapp or any other mode along with copy of Contempt Petition)

- 50.The Registrar(General), High Court of A.P., at Amaravati.
 - 51.The Registrar(Judicial), High Court of A.P., at Amaravati.
 - 52.The Chief Secretary, Government of Andhra Pradesh, Secretariat, Velagapudi, Guntur District.
 - 53.The Secretary, Information Technology, Government of Andhra Pradesh, Secretariat, Velagapudi, Guntur District.
- (RR. 52 and 53 to take steps to identify the contemnors)**
- 54.Two CCs to the Advocate General, High Court of A.P., at Amaravati(OUT)
 55. Two Spare Copies.

HIGH COURT

HCJ & CPK.J

DATE: 26-05-2020



NOTICE TO THE RESPONDENTS

ORDER

SUO MOTU CC. No. 501 of 2020.